

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**M.A. NO. 112/ 2024**

**IN**

**O.A. NO. 107 OF 2020**

**IN THE MATTER OF:**

**NEWS ITEM IN INDIAN EXPRESS NEWSPAPER SUNDAY EXPRESS  
EDITION DATED 28TH JUNE 2020 TITLE GAS LEAK IN AGRO  
COMPANY CLAIMS LIFE OF ONE**

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**Filed By:**  


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and BRAHMA PRAKASH SONI  
OFFICE: 24, ASHOKA ENCLAVE EXTENSION III  
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**Dated: 08.11.2025**

BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

M.A. NO. 112/ 2024

IN

O.A. NO. 107 OF 2020

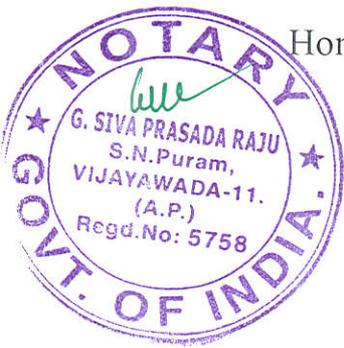
IN THE MATTER OF:

NEWS ITEM IN INDIAN EXPRESS NEWSPAPER SUNDAY EXPRESS  
EDITION DATED 28TH JUNE 2020 TITLE GAS LEAK IN AGRO  
COMPANY CLAIMS LIFE OF ONE

**ADDITIONAL AFFIDAVIT BY MEMBER SECRETARY ON BEHALF  
OF ANDHRA PRADESH POLLUTION CONTROL BOARD IN  
COMPLIANCE WITH ORDER DATED 09.10.2025 PASSED IN M.A.  
No.112 of 2024 in O.A. No. 107 of 2020 (PB).**

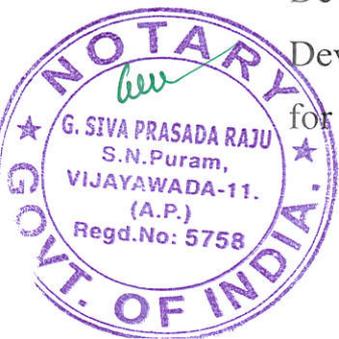
I, Sri S Saravanan, Son of A. Shanmugam, aged about 52 years, presently working at AP Pollution Control Board, do hereby solemnly affirm and state as follows:

1. I, am presently working as Member Secretary, in Andhra Pradesh Pollution Control Board and am duly authorized by the answering respondent. I state that I am fully conversant with the facts of the case to the extent of record maintained by the Respondent and as such competent to depose the correctness or otherwise of the facts stated in the present affidavit.
2. At the outset, I respectfully state that, I tender unconditional apology on behalf of the Andhra Pradesh Pollution Control Board (APPCB) for inadvertently not complying with the order dt.20.10.2021 passed by Hon'ble Supreme Court in Civil Appeal No.1778 of 2021.



  
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3. I further state that inadvertent non-compliance of the order dt. 20.10.2021 for not submitting the proposal for the utilization of Environmental Compensation was unintentional and was not willful on part of Pollution Control Board officials. I further state the pollution Control Board has utmost respect and has always made endeavors with each and every order passed by the Hon'ble Apex Court as well as by this Hon'ble Tribunal. I further state such inadvertent error will not occur in future.
4. I state that a M.A No.112 of 2024 (PB) in OA No.107 of 2020 (PB) has been registered in Hon'ble National Green Tribunal (NGT), New Delhi in pursuance to and in compliance of the order of the Hon'ble Supreme Court dated 20.10.2021 passed in Civil Appeal No. 1778 of 2021 in the matter of M/s. SPY Agro Industries Ltd, Nandyala, Andhra Pradesh.
5. I respectfully state that the Andhra Pradesh Pollution Control Board (APPCB) submitted report on 22.10.2024 to the Hon'ble NGT (PB), New Delhi in M. A. No. 112 of 2024 in O.A. No. 107 of 2020 for consideration of compliance status of proposals and apologized for delay for filing the status report in obedience to the Hon'ble NGT orders. It was requested that the same may be condoned, pass appropriate orders deemed, any such directions, for which APPCB is undertaking to obey such orders.
6. I humbly state that the APPCB submitted action plan on 03.01.2025 to Hon'ble NGT for utilization of Rs.51 Lakhs for Construction and Demolition (C&D) waste processing plant to reuse the construction and demolished waste generated at Nandyala Municipality, Nandyala and Development of plantation in and around Integrated Infrastructure Development Center (IIDC), Industrial Area, Nandyala, Nandyala District for kind perusal, consideration and approval.



  
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7. I humbly state that, in order to utilize the EC fund of Rs. 51 Lakhs paid by M/s. SPY Agro Industries Ltd, the following proposals were submitted before the Tribunal on 03.01.2025 in consultation with local officials of Nandyala District:

- i. Establishment of Construction and Demolish (C&D) Waste Processing Plant to Reuse the Construction and Demolished Waste Generated at Nandyala Municipality, Nandyala
- ii. To Develop Planation in and around Integrated Infrastructure Development Center (IIDC), Industrial Area, Nandyala, Nandyala District

The brief details of C&D plant for Nandyala Municipality is detailed below:

- a. It is stated that the Hon'ble NGT in the order dt.16.01.2019 in OA No. 606 of 2018 (PB) has Constituted Committee at State Level under Chairmanship of the Hon'ble Chief Justice (Retd.) Sri B. Seshasayana Reddy. During the visit on 11.10.2019 in erstwhile Kurnool District conducted the District Level Meeting with stakeholders and reviewed the implementation status of Solid Waste Management Rules, 2016; Plastic Waste Management Rules, 2016; Construction & Demolition, Waste Management Rules, 2016; and Bio-Medical waste Management Rules, 2016 in OA No. 606/2018 and allied issues.



  
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- b. The Chairman of State Level Committee Hon'ble Chief Justice (Retd.) Sri B. Seshasayana Reddy recommended that "All the Municipal Commissioners shall collect the Construction & Demolition waste separately and shall be transported to appropriate sites for processing and disposal, as per the Rules, 2016. True Copy of the minutes of the meeting dated 11.10.2019 are herewith annexed as **Annexure-I**.
- c. The present population of Nandyala Municipality is 2,50,000 and the area of the town is 59.60 Sq Km. Recently Nandyala declared as Nandyala District resulting in very fast urban growth with five other urban local bodies in Nandyala District within radius of 50 KM Nandyala Municipality.
- d. Nandyala Municipality is generating more than 500 Tons of construction and demolition waste per annum. At present, the waste is stored in the existing dumpsite of the Nandyala Municipality and occasionally used for filling up of low-lying areas.
- e. If Construction and Demolition waste processing plant (C & D plant) is established for processing and recycling of construction and demolished waste generated in Nandyala Municipality, it will cater entire C&D waste generating and to be generated in the Municipality processed in scientific manner and fulfill the Hon'ble NGT orders/ instructions in toto.
- f. At present, Nandyala Municipality is having 18 acres dumpsite with longitude and latitudes are 15.49974N, 78.48323E respectively which is within the limits of the Municipality wherein the erstwhile legacy



  
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waste has been cleared and an extent of more than 2 acres of land is free from dumpsite and it can be utilized for establishment of C&D waste processing plant with all required facilities and hence the Municipal Commissioner has proposed to earmark the site for the plant.

- g. Further, this facility can be used by the other Urban Local Bodies of the District which are located within 50 KM radiation of Nandyala District.
- h. The C&D plant would help in Reuse & Recycle of C&D waste promoting the principles of Circular Economy.
8. I respectfully state that, in compliance with the Hon'ble NGT directions order dt.09.10.2025, meetings and discussions were held on 30.10.2025 and 06.11.2025 with Officials of Nandyala Municipality, Zonal Manager, APIIC, Kurnool, the Collector and District Magistrate, Nandyal and Commissioner & Director of Municipal Administration, CDMA for implementation of proposal on fastrack mode. Accordingly, the details of timelines, head of establishment, logistics and Authority responsible for the proposed C&D plant and Development of Plantation in and around Integrated Infrastructure Development Center (IIDC), Industrial Area, Nandyala, Nandyala District are furnished by the Commissioner, Nandyala Municipality and Zonal Manager, APIIC, Kurnool. True Copies of the letters dt.06.11.2025 are herewith annexed as **Annexure-II & III.**



  
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The details are submitted below:

- i. Installation of Construction and Demolish (C&D) Waste Processing Plant to Reuse the Construction and Demolished Waste Generated at Nandyala Municipality, Nandyala

S. No.	Description of activity of the work	No. of days required for completion of each stage of work	Amount (Rs. in Lakhs)
1	a) Administrative sanction by the Municipal Council, Nandyala for site allocation. b) Cleaning of site and preparatory works.	46 days (16-11-2025 to 31-12-2025)	01.80
2	Preparation of estimates, obtaining technical sanction from the competent authority and finalization of tenders and concluding of agreement.	47 days (15.11.2025 to 31.12.2025)	--
3	Placing of purchasing order for procurement of Machinery, commencement of the work and completion of Earthwork upto basement and preparation of ramp (civil works).	90 days (01-01-2026 to 31-03-2026)	08.10
4	Fabrication, erection of (i) Conveyer belt, (ii) Mechanical and; (iii) Electrical equipment	61 days (01-04-2026 to 31-05-2026)	32.85
5	Testing, trial run and commissioning of the project	30 days (01-06-2026 to 30-06-2026)	02.25
Total			45.00



  
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- ii. Plantation in and around Integrated Infrastructure Development Center (IIDC), Industrial Area, Nandyala:

An area of about 0.6 Acres has been selected in IIDC area in Nandyala for taking plantation with tall indigenous plants in addition to 1.0 km of avenue plantation within the IIDC area.

S. No.	Description of Work	Required time for completion of each stage of work	Requirement of funds (Rs. in Lakhs)
1.	Advance operations / pre-planting operations	07 days (16.11.2025 to 22.11.2025)	5.50
2.	Pitting	07 days (23.11.2025 to 29.11.2025)	
3.	Planting of seedlings in 0.6 Acre and Avenue plantation for 1.0 km	15 days (30.11.2025 to 14.12.2025)	
4.	Maintenance for 3 years		

Head of establishment and Authority responsible:

I humbly state that, the Environmental Compensation funds of Rs. 51 Lakhs will be released through the Collector and District Magistrate, Nandyala District to Commissioner, Nandyala Municipality and Zonal Manager, APIIC, Kurnool.

The Commissioner, Nandyala Municipality will be the Authority responsible for the implementation of the C&D waste processing plant and will execute the works.

The Zonal Manager, APIIC, Kurnool will be the Authority responsible for the Development of Plantation works.



  
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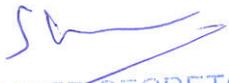
It is proposed to constitute a monitoring committee with the following officials:

District Collector, Nandyala	Chairman
Concerned Revenue Divisional Officer	Member
Commissioner, Nandyala Municipality	Member
Zonal Manager, APIIC	Member
Environmental Engineer, Regional Office, APPCB, Kurnool	Member Convener

The Committee will monitor the progress of installation of C&D waste processing plant till commissioning of the plant and completion of plantation work.

9. It is humbly stated that the APPCB is depositing the Environmental Compensation (EC) in a separate Bank Account. The Bank account is being operated by APPCB at State Bank of India (A/c No. 39040282262), Prajasakthi Nagar Branch, Vijayawada, Andhra Pradesh. The EC fund of Rs. 51 Lakhs paid by M/s. SPY Agro Industries Limited, Nandyala District was deposited in the dedicated Environmental Compensation account and not kept in the general account of APPCB.
10. It is to humbly stated that if the Hon'ble NGT directs to open exclusive account for Rs. 51 Lakhs of EC paid by M/s. SPY Agro Industries Limited Nandyala District, the APPCB will open an exclusive account for Rs. 51 Lakhs.



  
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11. It is respectfully submitted if any additional amount is required due to unforeseen factors, the same would be met from EC fund account so as to complete the proposal within the deadline.

12. I respectfully state that, the above two proposals of C&D waste processing plant and plantation are humbly submitted for consideration and approval.

The additional affidavit is submitted for kind consideration.

The APPCB will abide by all directions, as the Hon'ble Tribunal may deem fit and appropriate.

  
DEPONENT

MEMBER SECRETARY  
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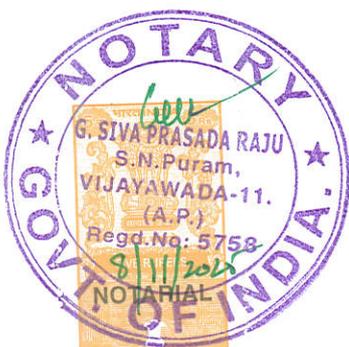
### VERIFICATION:

I, the deponent above named, do verify that the contents of the above affidavit are true, no part of it is false and nothing material has been concealed therefrom.

Verified at New Delhi on this 8<sup>th</sup> day of November, 2025.

  
DEPONENT

MEMBER SECRETARY  
A.P. Pollution Control Board  
VIJAYAWADA-520 007.



*G. Siva Prasada Raju 8/11/2025*  
G. SIVA PRASADA RAJU  
B.Com., B.L.  
ADVOCATE & NOTARY  
Regd.No: 5758  
# 23-5-6, Vandanapu Vari Street,  
Satyanarayanapuram,  
VIJAYAWADA-520 011.

**MINUTES OF THE DISTRICT LEVEL MEETING HELD ON 11.10.2019 AT 10:30AM AT COLLECTORATE, CONFERENCE HALL ON REVIEW OF THE STATUS OF COMPLIANCE OF SOLID WASTE MANAGEMENT RULES 2016, PLASTIC WASTE MANAGEMENT RULES, 2016 CONSTRUCTION & DEMOLITION WASTE MANAGEMENT RULES, 2016 AND BIO-MEDICAL WASTE MANAGEMENT RULES, 2016 IN OA NO. 606/2018 RELATED TO KURNOOL DISTRICT.**

The Hon'ble Chief Justice (Retd.), Sri. B Seshasayana Reddy, Chairperson of State Level Committee constituted by the Hon'ble NGT under order dated.16.01.2019 in OA No. 606/2018 has chaired the District Level Meeting to review the implementation status of Solid Waste Management Rules, 2016 and allied issues. At the outset, the Collector & District Magistrate, Kurnool District welcomed the Hon'ble Justice Sri. B Seshasayana Reddy, Chairperson of State Level Committee, the Senior Environmental Engineer, Legal Section, Board office, Vijayawada and all the stake holder departments.

The following officials were attended the review the meeting:

1. Justice Sri B. Seshasayana Reddy, Chair person, State Level Committee, A.P.
2. Sri G. Veerapandian, I.A.S., the Collector & District Magistrate, Kurnool District.
3. Sri Ravindra Babu Commissioner, Kurnool Municipal Corporation
4. T.Mallikarjuna Prasad, SE, RWSS, Kurnool
5. G.Raghunath Reddy, Commissioner, Yemmiganur Municipality
6. D.Venkata Das, Commissioner, Atmakur Municipality
7. G.Anki Reddy, Commissioner, Nandikotkur Municipality
8. K.Somsekhar Reddy, General Manager, DIC, Kurnool
9. P. Balakrishna Reddy, District Coordinator
10. C Pandu Ranga, Commissioner, Guddur Nagar Panchayat
11. S.Venkata Krishna, Commissioner, Nandyal Municipality
12. M.Jeelani Basha, Assistant and Controller, Legal Metrology, Kurnool.
13. J Naresh Kumar, Representative from M/s.Medical Waste Solutions, Kurnool
14. KLN Reddy, Commissioner, Dhone Municipality
15. A.V Ramesh, BAW, Municipal Commissioner, Allagada
16. S.Jyothi, Principal, Government College of Nursing, Kurnool
17. D.Dhana Lakshmi, Assistant Professor, Government College of Nursing, Kurnool
18. N.K.Venkata Ramana, District immunization officer, DM & HO
19. A.Sreenivasulu, DLPO, Nandyala
20. M.Jeelani Basha, MPI office, Gudur Nagar Panchayat
21. V.S.M.Narasimha Murthy, TPO, Gudur N.P
22. P Ragini, Adoni Municipality
23. V.James Krupavaran ,DRO
24. C.Radha Krishna, DEE/KMC
25. B.Y. Muni Prasad, EE, APPCB, Regional Office, Kurnool

The Collector & District Magistrate, Kurnool District briefed the participants about the agenda and the purpose of the review meeting and also objectives to be achieved by the stake holders departments, as per the Hon'ble NGT directions. During the introductory remarks, he reiterated that, the Hon'ble NGT is monitoring the implementation status of Solid Waste Management Rules, 2016; Plastic Waste Management Rules, 2016; Construction & Demolition Waste Management Rules, 2016; and Bio-Medical waste Management Rules, 2016 in OA No. 606/2018 and issued certain directions by order dt. 16.01.2019. In this connection, the Hon'ble NGT

appointed Sri. Justice B Seshasayana Reddy as Chairperson of State Level Committee to monitor the implementation of the above rules in the state.

Further, the Collector & District Magistrate has informed that Solid Waste Management Practices have been initiated in the Kurnool District as per the directions of the NGT and further informed that Kurnool district is the first district which have been visited second time by the Hon'ble Chairperson, State Level Committee. He requested the chairperson to review the status of implementation of all Rules of 2016 as per the agenda notes.

During the opening remarks, the Hon'ble Chairperson, State Level Committee has expressed that, in order to complete any program successfully, three aspects are required viz., Dedication, Determination and Devotion. He has also mentioned that as we are all Govt. Officials, it is our prime duty to ensure betterment of the people. Hence, he advised all the officials to work with character, integrity and discipline. While reviewing SWM Rules, 2016, he stressed that the time lines prescribed under Rule 22 under SWM Rules, 2016, were already crossed, except for bio-remediation or capping of old and abandoned dump sites, for which 5 years period is allowed for implementation.

While continuing his speech, Hon'ble Chairperson, State Level Committee, has mentioned that during his visit to Kurnool town in March, 2019, 1.5 Lakhs Ton of legacy waste was observed at Joharapuram dumpsite. Since, it is difficult to handle all the waste at a time, the concerned officials were advised to take up 1.0 acre for a pilot study to segregate the dumped waste into recoverable materials such as plastics, metals, glass and organic manure etc.,. From the agenda notes, he stated that the Kurnool Municipal Corporation vide letter dt:11.07.2019 reported that, the estimate has been prepared for segregating the plastic, metal, glass, organic manure etc., at abandoned dumpsite at Joharapuram with an estimated price of Rs.60 Lakhs, but the Kurnool Municipal Corporation has not submitted any action plan to proceed further implementation of SWM Rules, 2016.

He also reiterated that, during the above visit, the officials were also directed to stop the open burning of Municipal Solid Waste found in the dump site at Gargeyapuram, but it is very sad to inform that, this practice is still going on continuously. He has opined that, inspection is not to find fault with anybody, but it is to rectify the discrepancies and to set the things right. In order to achieve this goal, all the stake holders should go hand in hand and work together to implement SWM Rules, 2016. Also, asked the Municipal Commissioner, Kurnool why they have not installed Solid Waste Processing facility i.e., material recover facility and not obtained the authorization from the APPCB for processing of Solid Waste

He expressed that, the Segregation of Municipal Solid Waste is not happening at Nandyal dump site, approximately 2.0 Lakh Tons of MSW waste was dumped at Nandyal dump site in an area of 16 acres for past 30 years without segregation and waste processing facilities. With regard to Solid waste processing facilities, he expressed that, in some villages sheds were constructed for waste processing but required infrastructure like tricycles, dust bins and not provided compound wall/fencing around the facilities, salaries are not being paid to green ambassadors. In order to address these problems, an integrated approach needs to be taken up with co-ordination and cooperation of the stake holders.

Further, Sri A.Subbarao, SEE, Legal Section, Board Office, Vijayawada, has mentioned that Solid Waste Management Rules were notified in 2016. As there is no significant progress, the Hon'ble NGT nominated Hon'ble Justice B Seshasayana Reddy as Chairperson for State Level Committee for Andhra Pradesh State. Accordingly, Hon'ble Justice has been visiting all the districts in the State of Andhra Pradesh to review the status of implementation of these Rules at field level. The State Level Committee has submitted its 1<sup>st</sup> quarter report in the month of July, 2019 and the 2<sup>nd</sup> quarter report has to be submitted by the end of October, 2019. With regard to water pollution, he informed that the domestic sewage from the Mantralayam village is joining the river Tungabhadra directly, without any treatment. As per the data available with APPCB this river stretch is falling under Class -C water quality, however the pilgrims required Class - B for bathing. Also informed that during 30<sup>th</sup> March to 10<sup>th</sup> April, 2020 river Tungabhadra Puskaram is scheduled. During that period, the several pilgrims will take bath in the river Tungabhadra, hence immediate steps are to be taken by concern departments for collection and treatment of sewage to prevent water pollution of river Tungabhadra. Finally, he opined that unless there is a progress at field level, it is difficult for the committee to submit a positive report to NGT.

While submitting the status, Kurnool Municipal Commissioner has informed that at present, 03 STPs (0.80 MLD capacity each) were constructed under 14<sup>th</sup> Commission Grants 2015-16 at (i) Jammi Chettu area, Gareeb Nagar, (ii). Thungabhadra pump house and (iii) Durgha Ghat area and these 03 STP are in operation. Further, two STPs are sanctioned under Amrut Phase - II at (i) Kallur Darwaza of 2.0 MLD capacity (ii) Joharapuram Jammichettu of 10.0 MLD capacity and both works are in progress under supervision of the Public Health Engineering Dept., Further, three STPS (0.80 MLD of capacity each) were sanctioned under 14th Commission grants 2016-2017 and these works are under technical sanction stage. For the balance quantity of 40 MLD the Detailed Project Report is prepared for construction of STPs at various locations along the Thungabhadra river for Rs.156.00 Crores and submitted to CDMA and Secretary for further course of action and awaiting for suitable grants from the Government.

With regard to legacy waste, the Kurnool Municipal Commissioner informed that, the submission of full fledged action plan for the pilot project was delayed due to the Election schedule, officers transfers and recruitment of ward secretariats etc., and it will be submitted within few days. He informed that, already approached Tadipatri Municipality and proposed to adopt the methodology adopted by Tadipatri at Gargyapuram dump site. On open burning, we expressed that, earlier some rag pickers were used to ignite the municipal solid waste to pig metal in the waste heats infact now it is rarely seen as the municipal authorities is taking measures to control open burning of Municipal Solid Waste.

He informed that many awareness programmes has been conducted in various wards with regard to benefits and necessity of segregation of waste and they identified 172 No.of bulk waste generators, resurvey will be conducted pertaining to the generation of wet waste and dry waste. The total wet waste consists of vegetable waste from markets, biodegradable waste from other sources will be sent to composting facilities and dry waste proposed to send to material waste recovery facility for recovery, after installation. For implementation of PMW Rules, 2016 the Municipal authorities conducted several awareness programmes and other activities such as Rallies, Shramadhan to bring awareness among the public and expressed that the each individual should

take responsibility to minimize the usage of plastic and change their mindset and cooperate with the Government Officials to curb the use of plastic bags/items, with positive note.

Further informed that at present around 4 Tons of plastic waste was stored in the dumpsite which was collected from the transfer points and other sources and kept ready for disposing the same to cement industry for co incineration purpose. In order to dispose the segregated plastic waste, they have approached M/s JSW Cements & M/s Sree Jayajothi Cements Ltd, who have agreed to accept the waste from Kurnool Municipal Corporation.

The Commissioner, Yemmiganur Municipality has informed that, the Hon'ble Chairperson of State Level Committee, Sri. Justice B Seshasayana Reddy visited the Yemmiganur Municipality on 10.10.2019 and observed that, the Municipality is having two dump yards of extent 5 acres & 8 acres and at present the Solid waste is being dumped in the dump yard located adjacent to the Suganur road. He mentioned that they will procure the vehicles from Tadipatri and the wet waste generated from the households and other bulk generator will be sent to the M/s. Mahindra Waste To Energy Solutions Limited for composting and Bio Methanisation (Bio CNG plant) located at Adoni for handling the wet waste.

The District immunization officer, DM & HO informed that, Maximum No.of HCFs were obtained BMW authorization from the APPCB and also tied up agreement with CBMWTF and disposing the Bio Medical Waste to the treatment facility for further treatment and disposal.

In response, the EE, APPCB expressed that due to regular State Level Committee review meetings, the compliance with regard to BMW authorization, the achievement is more than 98% and their tie up achievement is 100%. But the A.P.Pollution Control Board is receiving complaints against some municipalities, claiming that the BMW waste generated form HCFs is being mixed with Municipal Solid waste/general waste.

Later the Hon'ble Chairperson of State Level Committee, Sri. Justice B Seshasayana Reddy reviewed the remaining municipalities and other stake holders departments.

The concerned Municipal / Grampanchayat Authorities representing from Yemmiganur, Atmakur, Nandyal, Adoni, Nandikotkur, Allagadda, Dhone, Gudur, Madhavaram and District Coordinator have shared the status of implementation of MSW Rules, 2016 in their jurisdictions and the status of solid waste processing facilities in Kurnool District. With regard to Municipal Water Pollution, Status of STP's the EE, APPCB, Kurnool informed that the major contributor of water pollution in the district is Municipal sewage which is generated from the major 09 Municipalities of about – 125.7 MLD, out of which only for 8.4 MLD sewage, Municipal authorities have provided sewage treatment plants about 117.3 MLD of untreated sewage is being discharged into the Rivers/water bodies viz., Tunghabhadra, Kundu, Hundri etc. there are 09 municipalities are existing in the District. Out of 09, the Kurnool Municipal Corporation has constructed 03 STP's of 0.8 MLD each at three locations viz., pump house, near sankalbagh, Jammichettu and Srisailam Devasthanams has constructed 6 MLD sewage treatment plant to treat the domestic waste water. The Board is continuously pursuing with the concern municipal authorities for construction of sewage treatment plant.

With regard to Identification of model towns and major cities / villages for waste management, the chairperson informed that as per the Hon'ble NGT order dt. 26.04.2019, total compliance with the Solid Waste Management Rules is to be ensured in model villages within 6

14  
 months i.e by October'2019. In Kurnool district Banaganapalli, Bethamcherla & Thummallapenta have been identified as model villages. For that the District coordinator agreed to submit the compliance report within the stipulated time.

With regard to Status of implementation of Construction and Demolition Waste Management Rules,2016 the Hon'ble Chairperson of State Level Committee informed that the C & D WM Rules, 2016 were notified on 29.03.2016 and as per the rules, the C&D waste to be collected separately and transported to appropriate sites for processing and disposal.

In response to the above, the Collector, Kurnool District has directed the Municipal Authorities to approach him directly for sanction of land for waste processing and also for sanction of budget. He has advised the Environmental Engineer, APPCB, Regional Office, Kurnool to conduct another meeting with all the stake holders at the earliest.

Finally the EE, APPCB requested all the Commissioners to submit the concrete proposals/time bound action plan for construction of STPs and also requested to establish/operate the municipal solid waste processing facilities and apply for Consent and Authorization of the Board and also ensure the compliance SWM Rules, 2016 and allied issues.

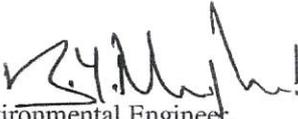
During his concluding remarks, the Chairperson of State Level Committee emphasized the need of concerned stake holder departments to take up necessary implementation for other issues such as non attainment and polluted river stretches for timely implementation and to furnish the progress report to the concerned officials for onward submission to the Hon'ble NGT

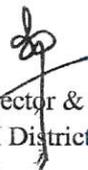
After detailed discussions and review on implementation of Rules, 2016 the Hon'ble Chairperson of State Level Committee issued the following directions to the stake holder departments:

- All the Municipal Commissioners shall ensure the waste segregation at source i.e. at household level and the segregated waste shall be collected and transported separately to the facility and the wastes shall be processed/treated/disposed in accordance with SWM Rules, 2016.
- All the Municipal Commissioners shall provide sanitary landfills only for the inert/residual solid waste for disposal in sanitary landfill. The legacy waste to be scientifically processed as per the rules and CPCB guidelines (Feb'2019) within the time frames fixed under the Rules.
- All the Municipal Commissioners shall ensure the stoppage of open burning of Municipal Solid Waste at dump site, the violators are liable to pay Environmental Compensation.
- All the Municipal Commissioners shall dispose the combustible portion of dry waste to the nearby cement plants as discussed in the workshop held with ULBs & Cement Plants, in areas where the Waste to Energy plants are not grounded.
- All the Municipal Commissioners shall install STPs in ULBs, as the untreated sewage is entering into the water bodies and causing severe water pollution, especially immediate action to be taken by the Kurnool, Nandyal & Mantralayam commissioners and Panchayat Secretary as the river Tungabhadra and Kundu Rivers were identified as Polluted river stretches.

- All the health care facilities (including Ayush Hospitals and Veterinary institutions) shall obtain authorization from APPCB and tie up with concerned CBMWTF for safe disposal of BMW.
- The IME & APNA shall instruct the Hospitals to construct the Effluent Treatment Plants as per APPCB directions.
- All the Municipal Commissioners shall collect the Construction & Demolition waste separately and shall be transported to appropriate sites for processing and disposal, as per the Rules, 2016.
- As per the Hon'ble NGT order dt. 26.04.2019, total compliance with the Solid Waste Management Rules is to be ensured in model villages viz., Banaganapalli, Bethamcherla & Thummallapenta within 6 months i.e by October'2019.

The meeting was concluded with vote of thanks by Environmental Engineer, APPCB, Regional Office, Kurnool.

  
Environmental Engineer,  
A.P.Pollution Control Board,  
Regional Office, Kurnool

  
The Collector & District Magistrate,  
Kurnool District,  
Kurnool.

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**GOVERNMENT OF ANDHRA PRADESH  
MUNICIPAL ADMINISTRATION & URBAN DEVELOPMENT DEPARTMENT**

From,  
B Seshanna,  
Commissioner,  
Nandyala Municipality

To,  
The Environmental Engineer,  
Regional Pollution Control Board,  
Kurnool.

**Lr.Roc.No.07/2020/E1, Dt.06.11.2025**

Sir,

**Sub:** Nandyala Municipality- Action plan for Construction and commissioning of the C&D plant for processing and recycling of Construction and Demolition waste plant in Nandyala Municipality - Detailed proposal submitted for consideration and for administrative sanction for Rs. 45 Lakhs - Req - Reg.

**Ref:** 1. Directions received from the Regional Pollution Control Board, Kurnool.  
2. This Office Lr. Roc No.07/2020/E1, dated.28.12.2024 addressed to the EE, Regional Pollution Control Board, Kurnool.  
3. Discussions held during the VC held on 30.10.2025 by the Officials of A.P. Pollution Control Board, Vijayawada.

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Kind attention is invited to the subject and references cited. It is to inform that, as per the reference 1<sup>st</sup> cited, a proposal for establishing a Construction & Demolition (C&D) Waste Processing Plant was prepared with an estimated cost of ₹45.00 Lakhs.

2 In this connection it is submitted that a detailed discussion had with the Officials of A.P. Pollution Control Board during the video conference held on 30.10.2025 regarding establishment of Construction and Demolition of waste project in Nandyala Municipality among other projects to be taken up in the interest of environment and administration. During the video conference it has concluded that among various projects like establishment of waste processing unit, provision of internal CC roads etc., establishment of Construction and Demolition of waste projects is very much required than other two former projects and the following is the necessity and justification to take up such project in Nandyala Municipality:

- The present population of Nandyala Municipality is 2,50,000 and the area of the town is 59.60 Sq Km. Recently Nandyala declared as Nandyala District resulting very fast urban growth has started and five other urban local bodies in Nandyala District within radius of 50 KM Nandyala Municipality.
- At present, Nandyala Municipality is having 18 acres dumpsite with longitude and latitudes are 15.49974N, 78.48323E respectively which is within the limits of the Municipality wherein the erstwhile legacy waste has been cleared and an extent of more than 2 acres of land is free from dumpsite and it can be utilized for establishment of such project with all required facilities for this purpose and hence can earmark the site for this purpose.
- Nandyala Municipality is generating more than 500 Tons of construction and demolish waste per annum. At present, the waste is stored in the existing dumpsite of

- the Nandyala Municipality and occasionally used for filling up of low-lying areas.
- If Construction and Demolish waste processing plant (C & D plant) is established for processing and recycling of construction and demolished waste generated in Nandyala Municipality, it will cater entire C&D waste generating and to be generated in the Municipality processed in scientific manner and fulfill the Hon'ble NGT orders/ instructions in toto.
  - Further, this project can be extended to the other Urban Local Bodies of the District which located within 50 KM radiation of Nandyala District.

#### BENEFITS OF PROPOSED C&D PLANT FOR THE ENVIRONMENT:

The following key benefits are envisaged from the proposed establishment of C&D waste processing plant –

- a. Helps to conserve natural resources and minerals and helps in promoting use of recycled products for construction & other infrastructural projects.
- b. A circular economy exists when products are used and repurposed after their original intent has been fulfilled. Emerging potential resource for circular economy can be achieved by reducing the negative impacts of the C & D waste on the environment.
- c. Helps to maximize the production of high quality, high value recycled sand and aggregates, can be used as a replacement for natural materials in a range of construction applications including concrete and asphalt production
- d. Recycling C&D waste decreases costs, landfill, energy consumption and emissions.
- e. Helps to mitigate menace due to miss-management of Municipal Solid Waste and accidental fire at dump sites of Municipality.

3 In view of the above circumstances and issues are to considered, the following is the timelines for taking up and establishment of the Construction and Demolition waste processing unit in Nandyala Municipality at dumping yard location item wise including expenditure/fund:

S. No.	Description of activity of the work	No. of days required for completion of each stage of work	Amount (Rs. in Lakhs)
1	a) Administrative sanction by the Municipal Council, Nandyala for site allocation. b) Cleaning of site and preparation works.	46 days (16-11-2025 to 31-12-2025)	01.80
2	Preparation of estimates, obtaining technical sanction from the competent authority and finalization of tenders and concluding of agreement.	47 days (15.11.2025 to 31.12.2025)	--
3	Placing of purchasing order for procurement of Machinery, commencement of the work and completion of Earthwork upto basement and preparation of ramp (civil works).	90 days (01-01-2026 to 31-03-2026)	08.10

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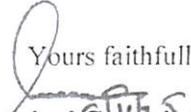
4	Fabrication, erection of (i) Conveyer belt, (ii) Mechanical and; (iii) Electrical equipment	61 days  (01-04-2026 to 31-05-2026)	32.85
5	Testing, trial run and commissioning of the project	30 days  (01-06-2026 to 30-06-2026)	02.25
Total			45.00

4 For this purpose, detailed estimates are herewith submitted for kind consideration.

5 In view of the above, it is requested the kind authority to consider the project of Construction and Demolition of waste processing unit duly considering the necessity and justification in the interest of environment as submitted supra and request for sanction of administrative sanction for the said amount and timelines.

6 Early orders solicited in the matter.

Encl.: as above.

Yours faithfully,  
  
Municipal Commissioner,  
Nandyala Municipality

Copy submitted to the Collector & District Magistrate, Nandyala District, Nandyala  
Advanced copy submitted to the Member Secretary, APPCB, Vijayawada for kind information and  
necessary action.

True Copy




**A.P Industrial Infrastructure Corporation Ltd.**

(A Government of Andhra Pradesh Undertaking)

Zonal Office, Industrial Park, Kurnool

E-mail – zm.kur.apiic@nic.in, Cell: +91 9948092246

 Y. Madhusudhana Reddy,  
 Zonal Manager.

Lr.No: ZO/APIIC/KNL/2025-26

Dated:06-11-2025

 To,  
 The Environmental Engineer,  
 Regional Pollution Control Board,  
 Kurnool.

Sir,

**Sub:** - ZO-APIIC-KNL- Action plan for development extensive greenbelt through block plantation or median roads at industrial estate, Nandyal- Requested – Reg.

- Ref:** - 1. Directions received from the Regional Pollution Control Board, Kurnool.  
 2. This Office Lr.No.ZO/DB/APIIC/KNL/IIDC-Nandyal/2024-25/540 Dt:09.12.2024.  
 3. Instructions issued by the A.P Pollution Control Board Officials during the meeting held on 30.10.2025.

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It is to inform that, as per the reference 1<sup>st</sup> cited, a proposal for an area of 0.60 Acre has been selected in IIDC area (only vacant land available in IIDC) in Nandyala for taking plantation with tall indigenous plants in addition to 1.00 km of avenue plantation within the IIDC area.

Further, vide reference 3<sup>rd</sup> cited, a meeting was held on 30.10.2025 by the A.P. Pollution Control Board officials. As per the discussions, the time schedule for completion of the proposed work is furnished for onward submission to the Hon'ble NGT, New Delhi.

In this connection, the various stages of work and execution of proposed timelines are given below:

S. No.	Description of Work	Required time for completion of each stage of work	Utilization of funds
1.	Advance operations / pre planting operations	07 days (16.11.2025 to 22.11.2025)	5,50,000.00
2.	Pitting	07 days (23.11.2025 to 29.11.2025)	
3.	Planting of seedlings in 0.60 Acre and avenue plantation for 1.00 km	15 days (30.11.2025 to 14.12.2025)	
4.	Maintenance for 3 Years		

Submitted for further necessary action.

 True Copy  

Yours faithfully

  
 Zonal Manager

APIIC LTD, Kurnool